

State Vs. Vishal  
FIR No. 38/18  
PS: Subhash Place  
U/s. 420/468/471/120B IPC

Manual Court Proceedings

25.04.2020

Present : Ld. APP for State.

No reply has been filed by the Jail Superintendent despite orders passed by the ld. Duty M.M. on 20.04.2020. One more opportunity is granted to the Jail Superintendent to file reply in terms of order dated 20.04.2020 on **27.04.2020 at 12.00 noon.**

**Copy of this order be sent to Jail Superintendent for information and compliance.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Savitri and Ors.  
FIR No. 934/17  
PS: Aman Vihar  
U/s. 342/120B/368/376/34 IPC & 6/17/21 POCSO Act

Manual Court Proceedings

25.04.2020

Present : Ld. APP for State.

Applicant Jaichand (**surety of accused Savitri**) in person  
alongwith ld. counsel Sh. Jitender Singh.

A letter has been received from Sh. Pardeep Mann, Ahlmad in the court of Ms. Rajrani, Ld. ASJ-04, (N/W) (POCSO), Rohini Courts, Delhi. As per report, there are three accused persons in FIR No. 934/17 PS Aman Vihar. Their names are Savitri, Shiv Kumar and Babita. As per record, all three accused (including **Savitri**) are on bail in the aforementioned FIR. Accused Savitri be released from custody in the present case, if not required in any other case. Copy of this order be sent to concerned Jail Superintendent for information and compliance.

A copy of this order be given to the applicant as prayed for.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

Bail Application- Renu Malhotra  
State Vs. Renu Malhotra  
FIR No. 203/18  
PS: Rani Bagh  
U/s. 420/467/468/471/120B/34 IPC  
25.04.2020

**Manual Court Proceedings**

Present : Ld. APP for State.

Sh. Akshat Dutta and Sh. Lovedeep Raghav, Ld. Counsels for the applicant/accused.

Sh. Ashish Kumar, Ld. counsel for complainant.

Reply to the bail application has been filed by SI Sanjeev Kumar, PS Rani Bagh.

Application for grant of regular bail U/s. 437 Cr. P.C. to accused Renu Malhotra as well as the reply to the application filed by the IO perused.

Submissions of the ld. APP as well as respective ld. counsels for complainant and applicant heard.

Charge-sheet in the matter has already been filed. One of the offences for which Renu Malhotra has been charge-sheeted is U/s. 467 IPC. One of the punishments prescribed for the commission of the offence U/s. 467 IPC is imprisonment for life.

Hence, the bar contained in Section 437 (1) Cr. P.C. comes into operation to the effect that this Court is not competent to hear and dispose off the present bail application. Accordingly, present bail application is hereby dismissed in *limine*.

Ld. counsel for accused/applicant is at liberty to approach the appropriate forum for seeking bail for accused Renu Malhotra.

Copy of this order be given dasti to the ld. counsel for accused as well as ld. counsel for complainant as prayed for.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Parveen @ Dabbu  
FIR No. 339/20  
PS: Prem Nagar  
U/s. 379/411 IPC

25.04.2020

Present : Ld. APP for State.

Sh. Rajkumar, Ahlmad of court of Sh. Gopal Krishan, Ld. M.M.  
(North West), Rohini Courts.

A written explanation/report has been filed by Sh. Rajkumar, Ahlmad. The report is perused.

It is evident that the accused was arrested in FIR No. 339/2020 PS Prem Nagar. He was also ordered to be enlarged on bail in that case. However, as per report received from the Jail Superintendent, the custody warrant of the accused shows that accused is running in J.C. in e-FIR No. 000332/2020 PS Prem Nagar. The accused was arrested and was produced before Id. Duty M.M. on 06.04.2020 i.e. when the Courts were closed due to outbreak of COVID-19 pandemic. Ahlmad of the concerned Court i.e. of court having jurisdiction over PS Prem Nagar has not till date received any record regarding FIR No. 339/2020 from the court of Sh. Abhishek Kumar, Ld. M.M. (North West), Rohini Courts who was working as Duty M.M. on 06.04.2020.

To resolve the controversy, it is hereby ordered that the Ahlmad of the Court of Sh. Abhishek Kumar, Ld. M.M. (North West), Rohini Courts, shall appear in person with entire record of all the proceedings of 06.04.2020 on **27.04.2020 at 12.00 noon**. It is also ordered that IO of e-FIR No. 000332/2020 PS Prem Nagar be directed to submit his report on 27.04.2020 at 12.00 noon stating whether the accused Parveen @ Dabbu has been taken into custody in FIR pertaining to his case or not.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Shanawaj  
FIR No. 249/18  
PS: Aman Vihar  
U/s. 392/393/34 IPC

Manual Court Proceedings

25.04.2020

Present : Ld. APP for State.

None for accused/applicant.

Reply to the bail application has been filed by SI Bhagwan Sahay.

No one is present to address arguments from the side of the applicant.

List the matter for disposal of application on **27.04.2020** at 12.00  
noon.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Vijay  
FIR No. 779/18  
PS: Sultan Puri  
U/s. 392/394 IPC

Manual Court Proceedings

25.04.2020

Present : Ld. APP for State.

None for applicant/accused.

The application is hereby dismissed as for second consecutive date of hearing, no one is appearing for the accused to pursue bail application.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Mahesh @ Shankar  
FIR No. 974/15  
PS: Sultan Puri  
U/s. 323/341/174A/34 IPC

25.04.2020

Present : Ld. APP for State.

Sh. Ratan Singh,ld. Counsel for applicant.

Present application has been put up before the undersigned by the Incharge Filing Section today itself. It has been informed by the Incharge Filing Section that the soft copy of application could not be sent to the Prosecution Branch yesterday.

Incharge Filing Section is directed to forthwith transmit a soft copy of the present bail application and annexures to the Prosecution Branch who shall call a report from the IO/SHO and file the same on next date of hearing i.e. **27.04.2020** on 12.00 noon. The application shall be conclusively disposed off on next date of hearing.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Sandeep  
FIR No. 0048/20  
PS: Rohini North  
U/s. 306 IPC

25.04.2020

Present : Ld. APP for State.

Present application has been put up before the undersigned by the Incharge Filing Section today itself. It has been informed by the Incharge Filing Section that the soft copy of application could not be sent to the Prosecution Branch yesterday.

Incharge Filing Section is directed to forthwith transmit a soft copy of the present bail application and annexures to the Prosecution Branch who shall call a report from the IO/SHO and file the same on next date of hearing i.e. **27.04.2020** on 12.00 noon. The application shall be conclusively disposed off on next date of hearing.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**



State Vs. Amit Gaur  
FIR No. 223/19  
PS: Budh Vihar  
U/s. 420/408/34 IPC

Present: Ld. APP for State.

Present application has been put up before the undersigned by the Incharge Filing Section today itself. It has been informed by the Incharge Filing Section that the soft copy of application could not be sent to the Prosecution Branch yesterday.

Incharge Filing Section is directed to forthwith transmit a soft copy of the present bail application and annexures to the Prosecution Branch who shall call a report from the IO/SHO and file the same on next date of hearing i.e. **27.04.2020** on 12.00 noon. The application shall be conclusively disposed off on next date of hearing.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Lakhvinder & Ors.  
FIR No. 199/19  
PS: Crime Branch  
U/s. 25/54/59 of Arms Act

25.04.2020

Present : Ld. APP for State.

Present application has been put up before the undersigned by the Incharge Filing Section today itself. It has been informed by the Incharge Filing Section that the soft copy of application could not be sent to the Prosecution Branch yesterday.

Incharge Filing Section is directed to forthwith transmit a soft copy of the present bail application and annexures to the Prosecution Branch who shall call a report from the IO/SHO and file the same on next date of hearing i.e. **27.04.2020** on 12.00 noon. The application shall be conclusively disposed off on next date of hearing.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Shayam Kumar  
FIR No. 303/19  
PS: Kanjhawala  
U/s. 376/363/328/506 IPC & 6 POCSO Act

Fresh charge-sheet received.

25.04.2020

Present : Ld. APP for State.

WSI Rimpi Devi in person.

Accused Shayam Kumar is stated to be in J.C.

Accused Basanti Devi has been charge-sheeted without arrest.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **04.05.2020 at 2.00 p.m., or for any other day when the Court resumes normal functioning.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Annu @ Jannat  
FIR No. 83/2020  
PS: Prem Nagar  
U/s. 306/389 IPC

Fresh charge-sheet received.

25.04.2020

Present : Ld. APP for State.

IO SI Manish Yadav in person.

Accused Annu @ Jannat is stated to be in J.C.

Accused Anuj Sharma has been kept in column No. 12.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **04.05.2020 at 2.00 p.m., or for any other day when the Court resumes normal functioning.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Sukhvinder Singh  
FIR No. 0216/2020  
PS: Shalimar Bagh  
U/s. 33/58 Excise Act

25.04.2020

Present : Ld. APP for State.

Sh. Gaurav Vats, Ld. Counsel for the applicant.

An application has been filed by ld. counsel for applicant for release of jamatalashi items. Reply filed by IO perused.

Arguments heard on the application.

In view of the facts and circumstances of the case, application is allowed.

Let the jamatalashi items of the applicant as per personal search memo be released to him as per rules.

Application stands disposed off. Copy Dasti.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**

State Vs. Tabrej  
FIR No. 288/12  
PS: Keshav Puram  
U/s. 392/394/411 IPC

Manual Court Proceedings

25.04.2020

Present : Ld. APP for State.

Sh. Ankit, Jail Warder-1673 from Jail No. 4, Mandoli in person.

Sh. Ankit has handed over a letter sent by Deputy Superintendent, Central Jail-14, Mandoli. Perusal of letter shows that Deputy Superintendent is desirous of knowing the status of UTP Tabrej son of Md. Rehmatullah in FIR No. 288/12 U/s. 392/394/411 IPC PS Keshav Puram as to whether he is on bail in this matter or not.

Accordingly, issue a notice to Ahlmad of court of Ms. Pooja Aggarwal, Ld. M.M., North West, Rohini Courts, Delhi, directing him to file report as to whether the accused is on bail in case FIR No. 288/12 PS Keshav Puram, or not, on **27.04.2020 at 12.00 noon.**

**A copy of this order be given dasti to Sh. Ankit as prayed for.**

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/25.04.2020**